

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 580/MP/2020

Subject : Petition under Sections 63 and 79 of the Electricity Act, 2003 read with the Competitive Bidding Guidelines and Articles 11 and 13 of the Power Purchase Agreement dated 4.9.2018 executed between ReNew Wind Energy (TN) Private Limited and Solar Energy Corporation of India Limited.

Petitioner : ReNew Wind Energy (TN) Private Limited (RWEPL)

Respondents : Solar Energy Corporation of India Limited (SECI) and 3 Ors.

Petition No. 63/MP/2021 and IA No. 11/2021

Subject : Petition under Section 79 of the Electricity Act, 2003 seeking declaration that the Transmission Agreement for Connectivity dated 7.8.2018, Transmission Service Agreement dated 6.9.2018 and Agreement for Long Term Access dated 6.9.2018 executed between ReNew Wind Energy (TN) Private Limited and Power Grid Corporation of India Limited stand frustrated on account of Force Majeure Event and impossibility of performance along with directions to restrain Power Grid Corporation of India Limited from invoking bank guarantee and levying relinquishment charges.

Petitioner : ReNew Wind Energy (TN) Private Limited

Respondent : Power Grid Corporation of India Limited

Date of Hearing : 9.3.2022

Coram : Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Parties Present : Shri Vishrov Mukerjee, Advocate, RWEPL
Shri M.G. Ramachandran, Sr. Advocate, SECI
Ms. Tanya Sareen, Advocate, SECI
Shri Anand K Ganesan, Advocate, PGCIL
Shri Ashwin Ramanath, Advocate, PGCIL
Ms. Suparna Srivastava, Advocate, CTUIL
Shri Tushar Mathur, Advocate, CTUIL
Ms. Soumya Singh, Advocate, CTUIL
Shri P. S. Das, CTUIL
Shri Swapnil Verma, CTUIL
Shri Bhasker Wagh, CTUIL
Shri Siddharth Sharma, CTUIL
Shri Shreedhar Mishra, SECI



Shri Shubham Mishra, SECI
Ms. Neha Singh, SECI
Ms. Aditee Nitnavare, SECI

Record of Proceedings

Cases were called out for virtual hearing.

2. At the outset, learned counsel for the Petitioner requested for adjournment in the matters on the ground of non-availability of arguing counsel. Request was allowed by the Commission and, accordingly, the matters were adjourned.
3. Learned counsel for the Respondent, CTUIL pointed out that during the previous hearing of Petition No.63/MP/2021, the Petitioner had sought time to file rejoinder to the reply of CTUIL. However, no rejoinder has been filed by the Petitioner till date. In response, learned counsel for the Petitioner submitted that the Petitioner is in process of filing its rejoinder. Accordingly, the Commission directed the Petitioner to file its rejoinder, if any, within 10 days with copy to the Respondent.
4. The Petitions shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)